

GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA  
UNSTARRED QUESTION No. †727  
TO BE ANSWERED ON 21.11.2016

**Compulsory Subject**

**†727. SHRI RAJAN VICHARE:**

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Hon'ble Supreme Court has issued an order stating that Environment Science shall be included as compulsory subject in all the schools and colleges;
- (b) whether the Government has taken steps in this regard and if so, the details thereof; and
- (c) if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(Dr. MAHENDRA NATH PANDEY)

(a) to (c): Yes, Madam. The Hon'ble Supreme Court, in its judgment dated 22.11.1991, had directed that through the medium of education, awareness of environment and its problem related to pollution should be taught as a Compulsory subject. As per the directives of the Hon'ble Supreme Court of India, the University Grants Commission (UGC) had prepared a six months module syllabus for Environmental Studies for implementation at under graduate courses in Universities. The Universities are also reminded to implement the courses of Environmental Studies by UGC from time to time.

Further, the Hon'ble Supreme Court in its subsequent order dated 16.09.2016 had instructed the Government to establish a Core Committee to implement its earlier directions in terms of its order dated 22.11.1991. In compliance with the Hon'ble Supreme Court's directions, the Government has constituted a Core Committee comprising of senior officers of the Ministry of Human Resource Development, Ministry of Environment, Forest and Climate Change and the UGC to monitor and review the issues related to the implementation of the directions of the Hon'ble Court.

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